

FORM A

PUBLIC ANNOUNCEMENT

[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SKY INFRASTRUCTURES PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of The Corporate Debtor	Sky Infrastructures Private Limited
2	Date of Incorporation of Corporate Debtor	30/12/2011
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies (ROC), Chandigarh.
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U45209PB2011PTC035805
5	Address of The Registered Office And Principal Office (If Any) of Corporate Debtor	Shop Number 25, Unicity Business Centre, Bhabhat, Zirakpur, Distt: SAS Nagar, - 140603
6	Insolvency Commencement Date in respect of Corporate Debtor	25-02-2025 (Order received on 26/02/2025)
7	Estimated Date Of Closure of Insolvency Resolution Process	24-08-2025
8	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Bhim Sain Goyal IBBI/IPA-002/IP-N00726/2018-2019/12216
9	Address And E-Mail of The Interim Resolution Professional, as Registered with the Board	M-215, Rear Ground Floor, Greater Kailash-II, New Delhi-110048 bsgoyal1@gmail.com
10	Address and E-Mail to be used for Correspondence with the Interim Resolution Professional, if different from those given at S.No.9.	M-215, Rear Ground Floor, Greater Kailash-II, New Delhi-110048 cirpsky@gmail.com



11	Last Date For Submission of Claims	11-03-2025
12	Classes of Creditors, if any, under Clause (b) of Sub-Section (6A) of Section 21, ascertained by the Interim Resolution Professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a Class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, has ordered the commencement of a corporate insolvency resolution process of the **Sky Infrastructures Private Limited** vide order dated 25.02.2025, in CP (IB) No. 357/Chd/Pb/2022 dated 25.02.2025 and communicated on 26.02.2025.

The creditors of Sky Infrastructures Private Limited are hereby called upon to submit their claims with proof on or before 11.03.2025 to the interim resolution professional at the address mentioned against entry No. 10 only.

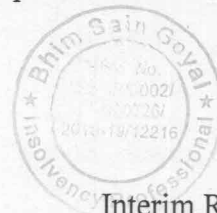
The Financial Creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims.

Form B- for claims by Operational Creditors (except Workmen and employees),
Form C- for Claims by Financial Creditors,
Form D- for Claims by a workman and employee,
Form E- for Claims by authorized Representative of workmen and employees,
Form-F- for Claims by creditors other than financial creditors and operational creditors.

In order to get the copy of form, you may download the above mentioned forms from the website www.ibbi.gov.in as prescribed under Insolvency and Bankruptcy Board of India (Insolvency Resolution process for corporate persons) Regulation, 2016.

Submission of false or misleading proofs of claim shall attract penalties. All claimants are advised to invariably mention their PAN, email id and phone number in the claim forms.

Date: 26.02.2025
Place: New Delhi



(Bhim Sain Goyal)
Interim Resolution Professional

Regn. No. IBBI/IPA002/IPN000726/2018-19/12216

MANAPPURAM FINANCE LTD.

GOLD AUCTION NOTICE
The pledges, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 17/03/2025 from 10.00 am onwards.

List of pledges:-
CHANDIGARH, BURAIL CHANDIGARH, 1217800730013246, 3313, 3323, DHANAS CHANDIGARH, 1269107000278218, AMBALA, AMBA MARKET, AMBALA, 1283207500001569, 128320750000055, MANAV SHAWK AMBALA, 10176007029415, 9450, 9516, MODEL TOWN AMBALA, 1096660700030916, NICKELSON ROAD, AMBALA, 126520700023777, 3778, 126520730007506, 126520750000051, 0063, PANCHKULA, 101330730013253, 3336, 3349, FATEHABAD, FATEHABAD, 129250700034373, 4384, 4399, 4430, TOHANA FATEHABAD, 129690700024927, 4969, 129690730031072, HISAR, RED SQUARE MARKET, 123360700035890, 5909, 5926, 5944, 5979, HISSAR, HISSAR, 118710700033851, 3860, 3908, JIND, BHAGWAN NAGAR JIND, 130840700025253, 5269, 5270, 5293, 5328, JIND, 119740700029480, 9511, RAILWAY ROAD SAFIDON, 130760700017719, KAITHAL, CHEEKA HARYANA, 133170700026777, 6787, 133170750000025, KAITHAL HARYANA, 133940700014650, 4661, KARNAL, SANKORA ROAD TARAORI, 130820730004280, KURUKSHETRA, KURUKSHETRA, 127270730007441, KURUKSHETRA SECTOR 17, 118430700017369, 118430730013867, PEHOWA, 127110700016369, 6445, 6448, 6451, 6462, 127110730013912, PANCHKULA, KANKA PANCHKULA, 131890700013709, PINJORE, PANCHKULA, 128050700027529, 7551, 7613, 128050750000042, SECTOR 17 PANCHKULA, 127460700028263, 8270, 8332, 8347, 8360, 127460730007654, PANIPAT, G.T ROAD- PANIPAT, 126630700017634, 7652, MODEL TOWN, PANIPAT, 134860700018567, SAMALKHA PANIPAT, 131320700013842, 3871, 131320750000031, SANJAY CHOWK PANIPATH, 117140700029863, 9899, 9907, 9912, 9919, 9936, 9965, 117140750000046, SOLAN, BADDI, H.P., 135990730008241, PARWANOO, 127190700007875, THAKUR COMPLEX SOLAN, 13510700011707, UNA, MEHATPUR BASDEHRA, 138550700002564, AMRITSAR, AKASH AVENUE, 109990700056219, 6247, 6259, 6321, 6400, 109990730070394, 109990750000107, COURT ROAD, 124660700009820, DHABHADIKA, AMRITSAR, 128370700017952, 7970, 8019, 8026, 128370730008102, HALL BAZAR AMRITSAR, 110580700011262, 1262, KABIR PARK, 124280700017637, 7673, 7699, PUTLIGHAR AMRITSAR, 110950700034818, 110950730039530, RANJITH AVENUE, AMRITSAR, 128390730008575, 128390750000035, TARN TARAN ROAD, 124980700017155, BARNALA, PAKKA COLLEGE ROAD BARNALA, 131830700021606, BATHINDA, AMRIK SINGH ROAD, BATHINDA, 132030730063212, BIBIWALA BATHINDA, 132050700012656, GT ROAD, BATHINDA, 132320700014189, FARIDKOT, JANIA MOHALLA, FARIDKOT, 133500700015768, KAMAINA GATE, FARIDKOT, 13286070001061593, 132860730012477, GURDASPUR, HANUMAN CHOWK, GURDASPUR, 132920730024068, 4074, 4075, PATHANKOT DALHOUSI ROAD, 120310730017057, 7080, 7110, PATHANKOT RAILWAY ROAD, 120640700013727, 3737, 3752, 3790, HOSIARPUR, HOSIARPUR, 135140700008818, JALANDHAR, BASTI ADDA ROAD, JALANDHAR, 128540700014537, 128540730008480, CANTT MARKET, 115150700038410, 8424, 8434, 115150730018200, 8233, 8241, KAPURTHALA ROAD JALLANDHAR, 121470750000079, PATEL CHOWK, 124290700018525, 8593, 124290730012492, 2518, 2532, PATHANKOT CHOWK, JALANDHAR, 12572070016032, RAMA MANDI JALANDHAR, 114810700018141, 8183, 114810730008980, 114810750000073, KAPURTHALA, KAPURTHALA, PUNJAB, 129160700012225, LUDHIANA, BROWN ROAD, 123760700016962, 123760730018089, CHOWK BASTI, LUDHIANA, 128250700053832, 3835, DASHMESH NAGAR, 113380730016845, JAGRAON LUDHIANA, 132090700013956, KHANNA PUNJAB, 132140750000049, MATA RANI CHOWK, 123950700040335, 0457, 0479, MODEL TOWN LUDHIANA, 121580700012257, 121580730017729, 7744, 121580750000029, RAN NAGAR LUDHIANA, 110690700027938, 7955, 7975, 7976, SAMRALA, LUDHIANA, 134490700011672, VIVEK NAGAR, 115940750000105, MOHALI, MOHALI, 101750700725040, 5044, 5061, 101750730013228, 3245, 101750750000059, PHASE 9, MOHALI, 126400730009895, NAVANSAHAR, BANGA RAILWAY ROAD, NAVANSHAHR, 1337300700007138, NAVANSHAHR BUS STAND CHOWK, 116407000010752, 0755, PATIALA, CHOTI BARADARI STREET, PATIALA, 125870700016594, 6602, GAGAN CHOWK, RAJPURA, 132620700027054, 7153, GURBAX COLONY, PATIALA, 131930700018729, 8730, JAKHAL ROAD PATRAN, 132120700033543, 3625, PATIALA BUS STAND, 127950700018909, 8918, 127950730016899, RAJPURA, 101340700051738, RAJPURA TOWN, 128450700036005, 6018, URBAN ESTATE PHASE 11-PATIALA, 131940700017212, SANGRUR, BAJAKHANA, BARNALA, 1318007000023745, 131800750000039, MATA MODI ROAD, SUNAM SANGRUR, 134810700022068, SAHEED BHAGAT SINGH CHOWK, SANGRUR, 133060700002494, 133060730038991, 9064, Persons wishing to participate in the above auction shall comply with the following:- Interested Bidders should submit Rs. 10,000/- as EMD (refundable to unsuccessful bidders) by way of Cash on the same day of auction. Bidders should carry valid ID card/PAN card. For more details please contact 8089292353.

Authorised Officer For Manappuram Finance Ltd

OSBI STATE BANK OF INDIA STRESSED ASSETS MANAGEMENT (SAM) BRANCH, GROUND FLOOR, ZONAL BUSINESS OFFICE BUILDING, FOUNTAIN CHOWK, CIVIL LINES, LUDHIANA CORRIENDUM With reference to our advertisement published in Financial Express and Desh Sewak on 21.02.2025 for e-auction dated 27.03.2025 this is to inform that in respect of Account M/s Durable Transformers Pvt. Ltd., (Property ID: SBIN400011537413 and SBIN400011549656) has been Withdrawn/Cancelled from this e-Auction Sale Notice. Others will remain the same. AUTHORISED OFFICER

OFFICE OF THE RECOVERY OFFICER-III DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 3) Ground Floor, SCO 33-34-35, Sector 17-A, Chandigarh DEMAND NOTICE Notice under Section 25 to 28 of the Recovery of Debts & Bankruptcy Act, 1993 and Rule 2 of Second Schedule to the Income Tax Act, 1961. RC/304/2024 Date : 21-02-2025

PUNJAB AND SIND BANK VERSUS M/S. BADSHAH ENERGIES & ANOTHER TO (CD 1) M/s. Badshah Energies through its Proprietor Sh.Badshah Singh S/o Sh.Gurmeet Singh, C/o Registered Office B-1-1353, Near Diwan Gas Agency, Ram Nagar, Civil Lines, Ludhiana-141001. Also at : 2nd Address : Work Office at Badinpur Road, Kahanpura, Mandi Gobindgarh, District Fatehgarh Sahib. Also at : 3rd Address : Main Hambran Road, Vill. Hambran, Tehsil Ludhiana West, Distt.Ludhiana, Punjab. (CD 2) Sh. Badshah Singh S/o Sh.Gurmeet Singh, C/o Registered Office B-1-1353, Near Diwan Gas Agency, Ram Nagar, Civil Lines, Ludhiana -141001. This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 3) in OA/355/2021 an amount of Rs. 2,26,18,277.78 (Rupees Two Crore Twenty Six Lakhs Eighteen Thousands Two Hundred Seventy Seven and Paise Severe Eight Only) along with pendente lite and future interest @ 10.00% Simple Interest Yearly w.e.f. 29/10/2020 till realization and costs of Rs 1,50,000 (Rupees One Lakh Fifty Thousand Only) has become due against you (Jointly and severally/ Fully/Limited). 2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under. 3. Whereas it has been shown to the satisfaction of Tribunal that it is not possible to serve you in the ordinary way, therefore, this notice is given by this publication directing you to put in appearance before this Tribunal on 15.05.2025 at 10:30 A.M. 4. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing. 5. In addition to the sum aforesaid, you will also be liable to pay: (a) Such interests as is payable for the period commencing immediately after this notice of the certificate execution proceedings. (b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due. Given under my hand and the seal of the Tribunal, on this date: 21.02.2025

RECOVERY OFFICER DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 3)

FORM A PUBLIC ANNOUNCEMENT (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 FOR THE ATTENTION OF THE CREDITORS OF SKY INFRASTRUCTURES PRIVATE LIMITED RELEVANT PARTICULARS 1 Name of the Corporate Debtor Sky Infrastructures Private Limited 2 Date of Incorporation of Corporate Debtor 30/12/2011 3 Authority under which Corporate Debtor is Incorporated / Registered Registrar of Companies (ROC), Chandigarh. 4 Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor U45209PB2011PTC035805 5 Address of the Registered Office And Principal Office (If Any) of Corporate Debtor Shop Number 25, Unicorn Business Centre, Bhatnagar, Zirakpur, Distt. SAS Nagar - 146003 25-02-2025 (Order received on 26/02/2025) 6 Insolvency Commencement Date in respect of Corporate Debtor 24-08-2025 7 Estimated Date Of Closure of Insolvency Resolution Process 24-08-2025 8 Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional BHM Sain Goyal IBBI/IPA-002/IP-NO0726/2018-2019/12216 9 Address And E-Mail of The Interim Resolution Professional, as Registered with the Board M-215, Rear Ground Floor, Greater Kailash-II, New Delhi-110048 bsgoyal@gmail.com 10 Address and E-Mail to be used for Correspondence with the Interim Resolution Professional, if different from those given at S.No.9 M-215, Rear Ground Floor, Greater Kailash-II, New Delhi-110048 ciprsky@gmail.com 11 Last Date For Submission of Claims 11-03-2025 12 Classes of Creditors, if any, under Class (b) of Sub-Section (6A) of Section 21, ascertained by the Interim Resolution Professional NA 13 Names of Insolvency Professionals identified to act as Authorized Representatives of Creditors in a Class (Three names for each class) NA (a) Relevant Forms and (b) Details of Authorized Representatives are available at: NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, has ordered the commencement of a corporate insolvency resolution process of the Sky Infrastructures Private Limited on order dated 25.02.2025, in CP (IB) No. 357/Chd/Pt/2022 dated 25.02.2025 and communicated on 26.02.2025. The creditors of Sky Infrastructures Private Limited are hereby called upon to submit their claims with proof on or before 11.03.2025 to the Interim Resolution Professional at the address mentioned against entry No. 10 in order. The Financial Creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in form, by post or by electronic means. The proof of claims to be submitted by way of the following specified forms along with documentary proof in support of their claims. Form B - for claims by Operational Creditors (except Workmen and employees), Form C - for claims by Financial Creditors, Form D - for claims by a workman and employee, Form E - for claims by authorized Representative of workman and employees, Form F - for claims by creditors other than financial creditors and operational creditors. In order to get the copy of form, you may download the above mentioned forms from the website www.ibti.gov.in as prescribed under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for corporate persons) Regulation, 2016. Submission of false or misleading proof of claim shall attract penalties. All claimants are advised to invariably mention their PAN, email id and phone number in the claim forms. (Bhim Sain Goyal) Interim Resolution Professional Regn. No. IBBI/IPA02/IPN00726/2018-19/12216 Date : 26.02.2025 Place : New Delhi

CIN: L65910KL1992PLC006623 Registered Office : W - 4 638A, Manappuram House, P.O. Valapad, Thrissur - 680 567, Kerala, India

THE BUSINESS DAILY FOR DAILY BUSINESS FINANCIAL EXPRESS

कार्यालय खपद विकास अधिकारी विकास खपद न्यूपुर, जिला कोटा, (हि.प्र.) विषय : विविध अनिश्चित मुद्दा इस कार्यालय के पत्र संख्या DBN / JE / 2025-22187 दिनांक 04/02/2025 के तहत विकास खपद के पोस्टाई सर्वेक्षण द्वारा लत फल, हार, ग्राउंड फ्लोर व बायलैंड परिसर की सुमम हेतु विज्ञापन 22/02/2025 सख्य 11:00 बजे तक निविदाएं आमंत्रित की गई हैं. पर्य निविदाएं रड लेने के कारण पत्र नु सखि से निविदाएं आमंत्रित की जाती हैं. अतः इच्छुक उम्मेदवार दिनांक 03/03/2025 तक सख्य 11:00 बजे तक अपनी-अपनी निविदाएं नीचे दी गई सख्यी सहित सब लिफाफे में भरकर खप सखे हैं. 1. Sanitary fitting items (i.e. W/c items w/s). 2. PVC Panning providing & fixing. 3. Floor Tiles, 4. Aluminium fitting in KG-glass & wire gusses (Seperate), 5. C.B.I repair work valley (Srm), ridge valley, 6. Steel, angle and flats (in KG), 7. Shuttering, 8. B.P sheet (Srm), 9. Agrigate (in CUM), 10. Sand (in CUM), 11. Bricks (In Nos), 12. Disinterpmring (in KG) & primer (In Ltrs), 13. Electricity fitting with all accessories, 14. Labour Inhcancement as per SDR 2009. For more details, pl contact concerned Junior Engineer B-8 office Nurpur. खपद विकास अधिकारी न्यूपुर जिला, कोटा, (हि. प्र.)

IndiaShelter Home Loans INDIA SHELTER FINANCE CORPORATION LTD. Registered Office: Plot-15 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002, Branch Office: Plot No.- 57 to 60, 2nd Floor, Kamla Nagar (above Icoi Bank), Red Square Market, Hisar- Haryana, Pin- 125001 SUB: Re-Call Of Auction Notice Under Rule 8(6) Published On Dated 28.01.2025 Account No. and Name of borrower, co- borrower, Mortgages Descriptions of the property /Properties Account No. LAHSCLLS000005042078/AP-10090995 1.MR./ MRS. RAM RATI W/O RATTAN LAL. 2. MR./ MRS. RATTAN LAL S/O CHANDER BHAN 3. MR./ MRS. ANNU D/O DAYA NAND Date: 28.02.2025 Place: HISAR For India Shelter Finance Corporation Ltd Authorised officer, M. Sushant Tomar Mob:-+91 98184 60101

HINDUJA HOUSING FINANCE LIMITED Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015. Branch Office: 1st Floor, Above IndusInd Bank, Old G.T. Road Sham Nagar, Near Namaste Chowk, Karnal - 132001. Email: auction@hindujahousingfinance.com RRM - AMIT KAUSHIK - MOB. No. 9587088333 ALM - ARUN MOHAN SHARMA - MOB. No. 8800898999 CRM - SANJEEV - MOB. No. 9034326375 CLM - ANKIT KUMAR - MOB. No. 9991112298

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT) In respect of loans availed by below mentioned borrowers / guarantors through HINDUJA HOUSING FINANCE LIMITED, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledgment not received. We have indicated our intension of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of you failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

Table with 5 columns: Sr. No., Name of Borrowers/Guarantors & Date of NPA, Demand Outstanding, Details of Immovable Property. Contains 9 entries regarding loan defaults and property details.

THE BUSINESS DAILY FOR DAILY BUSINESS FINANCIAL EXPRESS

कार्यालय खपद विकास अधिकारी विकास खपद न्यूपुर, जिला कोटा, (हि.प्र.) विषय : विविध अनिश्चित मुद्दा इस कार्यालय के पत्र संख्या DBN / JE / 2025-22187 दिनांक 04/02/2025 के तहत विकास खपद के पोस्टाई सर्वेक्षण द्वारा लत फल, हार, ग्राउंड फ्लोर व बायलैंड परिसर की सुमम हेतु विज्ञापन 22/02/2025 सख्य 11:00 बजे तक निविदाएं आमंत्रित की गई हैं. पर्य निविदाएं रड लेने के कारण पत्र नु सखि से निविदाएं आमंत्रित की जाती हैं. अतः इच्छुक उम्मेदवार दिनांक 03/03/2025 तक सख्य 11:00 बजे तक अपनी-अपनी निविदाएं नीचे दी गई सख्यी सहित सब लिफाफे में भरकर खप सखे हैं. 1. Sanitary fitting items (i.e. W/c items w/s). 2. PVC Panning providing & fixing. 3. Floor Tiles, 4. Aluminium fitting in KG-glass & wire gusses (Seperate), 5. C.B.I repair work valley (Srm), ridge valley, 6. Steel, angle and flats (in KG), 7. Shuttering, 8. B.P sheet (Srm), 9. Agrigate (in CUM), 10. Sand (in CUM), 11. Bricks (In Nos), 12. Disinterpmring (in KG) & primer (In Ltrs), 13. Electricity fitting with all accessories, 14. Labour Inhcancement as per SDR 2009. For more details, pl contact concerned Junior Engineer B-8 office Nurpur. खपद विकास अधिकारी न्यूपुर जिला, कोटा, (हि. प्र.)

IndiaShelter Home Loans INDIA SHELTER FINANCE CORPORATION LTD. Registered Office: Plot-15 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002, Branch Office: Plot No.- 57 to 60, 2nd Floor, Kamla Nagar (above Icoi Bank), Red Square Market, Hisar- Haryana, Pin- 125001 SUB: Re-Call Of Auction Notice Under Rule 8(6) Published On Dated 28.01.2025 Account No. and Name of borrower, co- borrower, Mortgages Descriptions of the property /Properties Account No. LAHSCLLS000005042078/AP-10090995 1.MR./ MRS. RAM RATI W/O RATTAN LAL. 2. MR./ MRS. RATTAN LAL S/O CHANDER BHAN 3. MR./ MRS. ANNU D/O DAYA NAND Date: 28.02.2025 Place: HISAR For India Shelter Finance Corporation Ltd Authorised officer, M. Sushant Tomar Mob:-+91 98184 60101

HINDUJA HOUSING FINANCE LIMITED Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015. Branch Office: 1st Floor, Above IndusInd Bank, Old G.T. Road Sham Nagar, Near Namaste Chowk, Karnal - 132001. Email: auction@hindujahousingfinance.com RRM - AMIT KAUSHIK - MOB. No. 9587088333 ALM - ARUN MOHAN SHARMA - MOB. No. 8800898999 CRM - SANJEEV - MOB. No. 9034326375 CLM - ANKIT KUMAR - MOB. No. 9991112298

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT) In respect of loans availed by below mentioned borrowers / guarantors through HINDUJA HOUSING FINANCE LIMITED, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledgment not received. We have indicated our intension of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of you failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

Table with 5 columns: Sr. No., Name of Borrowers/Guarantors & Date of NPA, Demand Outstanding, Details of Immovable Property. Contains 9 entries regarding loan defaults and property details.

HINDUJA HOUSING FINANCE LIMITED Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015. Branch Office: 1st Floor, Above IndusInd Bank, Old G.T. Road Sham Nagar, Near Namaste Chowk, Karnal - 132001. Email: auction@hindujahousingfinance.com RRM - AMIT KAUSHIK - MOB. No. 9587088333 ALM - ARUN MOHAN SHARMA - MOB. No. 8800898999 CRM - SANJEEV - MOB. No. 9034326375 CLM - ANKIT KUMAR - MOB. No. 9991112298

APPENDIX- IV-A (Refer proviso to rule 8 (6)) SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules"). Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hinduja Housing Finance Limited (Secured Creditor) having its Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai - 600015 and one of its Office at: F8, First Floor, Mahalaxmi Metro Tower, Sector 4, Vaishali, Ghaziabad, 201019, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: www.bankauctions.com

Table with 6 columns: Sr. No., Loan Account Number and Name of Borrower(s) / Co-Borrower(s) / Guarantor(s), Demand Notice u/s 13(2) Date and Amount, Date and Type of Possession, Reserve Price Earnest Money Deposit (EMD), Date/Time of E-Auction. Contains 11 entries for various properties.

Mode of Payment - Payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Haryana.

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE: - 1. The Property is being sold on "As is Where is", "As is What is", "Whatever there is" and "Without Recourse" basis. As such sale is without any kind of warranties & indemnities. 2. Particulars of the property/assets viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of the information of the Secured Creditor and Secured Creditor shall not be answerable for any error, mis-statement or omission. Actual extent & dimensions may differ. 3. E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the title deeds with the Secured Creditor and to conduct own independent enquiries/duel diligence about the title & present condition of the property/assets and claims/dues affecting the property before submission of bids. 4. Auction/bidding shall only be through "online electronic mode" through the website: auction@hindujahousingfinance.com and https://www.bankauctions.com/ Or Auction provided by the service provider C1 India PVT Ltd., which shall arrange & coordinate the entire process of auction through the e-auction platform. 5. The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor/Service Provider shall not be held responsible for the internet connectivity, network problems, own system crash, power failure etc. 6. For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider C1 INDIA PVT.LTD., Plot No.68 3rd Floor, Sector-44, Gurgaon, Haryana-120003, (Contact Person: Mihalesh Kumar, Phone No. 7080804466, Email: delhi@ctindia.com, Support Mobile Number:-7291981124/1125/1126). 7. For participating in the e-auction sale the intending bidders should register their name at https://www.bankauctions.com/ and auction@hindujahousingfinance.com well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider. 8. For participating in e-auction, intending bidders have to deposit a refundable Earnest Money Deposit (EMD) i.e. 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft in favour of "Hinduja Housing Finance Limited". 9. The intending bidders should submit the duly filled in Bid Form (format available on https://www.bankauctions.com/ and auction@hindujahousingfinance.com) along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer at Hinduja Housing Finance Limited, at 1st Floor, Above IndusInd Bank, Old G.T. Road Sham Nagar, Near Namaste Chowk, Karnal - 132001. 10. The sealed cover should be super scribed with "Bid for participating in E-Auction Sale in the Loan Account Number (as mentioned above) for the property (as mentioned above). After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider C1 India PVT Ltd to enable them to allow only those bidders to participate in the online inter-se bidding/auction proceedings at the date and time mentioned in E-Auction Sale Notice. 11. Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e-auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension. 12. Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone. 13. Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him by E-Mail both to the Authorized Officer on his mail id amit.kaushik@hindujahousingfinance.com and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings. 14. The successful bidder shall immediately i.e. on the same day or not later than next working day, as the case may be, pay a deposit of 25% of the amount of the sale price, which is inclusive of earnest money deposited, if any, to the Authorized Officer conducting the sale. The balance amount of purchase price payable shall be on or before fifteenth day of confirmation of sale of the immovable property. 15. In case of default in payment of above stipulated amounts by the successful bidder/auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale. 16. At the request of the successful bidder, the Authorized Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount. 17. The Successful Bidder shall pay applicable TDS (out of Sale proceeds) and submit TDS certificate to the Authorized officer. 18. Municipal/Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property. 19. Sale Certificate will be issued by the Authorized Officer in favour of the successful bidder only upon deposit of entire purchase price/bid amount and furnishing the necessary proof in respect of payment of all taxes/charges. 20. Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser. 21. The Authorized officer may postpone/cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 30 days from the scheduled date of sale, it will be displayed on the website of the service provider. 22. The decision of the Authorized Officer is final, binding and unquestionable. 23. All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them. 24. For further details and queries, please contact Authorized Officer, Mr. Amit Kaushik, Mobile No. 9587088333 at branch office at Hinduja Housing Finance Limited, at 1st Floor, Above IndusInd Bank, Old G.T. Road Sham Nagar, Near Namaste Chowk, Karnal - 132001. 25. This is also 30 (Thirty) days' notice to the Borrower/Mortgagor/Guarantors of the above said loan account pursuant to rule 8(6) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above-mentioned date/place. Date: 28.02.2025, Place: Haryana Authorised Officer, HINDUJA HOUSING FINANCE LIMITED Special Instructions/Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Hinduja Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements/alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

ਨਵਾਂ ਜ਼ਮਾਨਾ, ਜਲੰਧਰ

ਮੁਲਾਜ਼ਮਾਂ ਤੇ ਪੈਨਸ਼ਨਰਾਂ ਨੇ ਬਕਾਇਆਂ ਸੰਬੰਧੀ ਜਾਰੀ ਨੋਟੀਫਿਕੇਸ਼ਨ ਦੀਆਂ ਸਾੜੀਆਂ ਕਾਪੀਆਂ



ਮਾਨਸਾ (ਆਰਡਾ ਸਿੱਖ ਪੰਜਾਬ)-ਪੰਜਾਬ ਮੁਲਾਜ਼ਮਾਂ ਤੇ ਪੈਨਸ਼ਨਰਜ਼ ਸਾਥਾਂ ਫਰੰਟ ਪੰਜਾਬ ਦੇ ਸੱਚੇ 'ਤੇ ਜ਼ਿਲ੍ਹਾ ਮਾਨਸਾ ਨੇ ਪੰਜਾਬ ਸਰਕਾਰ ਵੱਲੋਂ ਜਾਰੀ ਬਕਾਇਆਂ ਦੇਣ ਸੰਬੰਧੀ ਨੋਟੀਫਿਕੇਸ਼ਨ ਦੀਆਂ ਕਾਪੀਆਂ ਜ਼ਿਲ੍ਹਾ ਕਨਵੀਨਸ਼ਨ ਨਾਲ ਲਾਗੂ, ਸਿਕਰਟ ਸਿੱਖ ਪੰਜਾਬਗੜ੍ਹਾਂ, ਬਿਕਰ ਸਿੱਖ ਮਾਠਾ, ਰਾਜ ਗੁਰਮਰ ਗੰਗਾ, ਸੀਤਲ ਸਿੱਖ ਉੱਤਰ ਤੇ ਨਰਕ ਸਿੱਖ ਵਰਿਹਗੁਰ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਜ਼ਿਲ੍ਹਾ ਕਚਿਰੀ ਮਾਨਸਾ ਦੇ ਗੇਟ ਅੱਗੇ ਸਾੜੀਆਂ ਗਈਆਂ। ਆਗੂਆਂ ਨੇ ਇਸ ਸਮੇਂ ਸੰਬੰਧ ਕਰਦਿਆਂ ਕਿਹਾ ਕਿ ਸਰਕਾਰ ਵੱਲੋਂ ਬਕਾਇਆਂ ਸੰਬੰਧੀ ਜਾਰੀ ਨੋਟੀਫਿਕੇਸ਼ਨ ਪੂਰੀ ਤਰ੍ਹਾਂ ਗੁੰਮਗੁਰੂਬਨ ਤੇ ਮੁਲਾਜ਼ਮ ਵਗ ਕੇ 'ਪਾਠ' ਪਾਉਣ ਵਾਲਾ ਹੈ। ਉਨ੍ਹਾਂ ਹੋਰਨਾਂ ਪੁਰਾਣ ਕਰਦਿਆਂ ਕਿਹਾ ਕਿ ਸਰਕਾਰ ਦੀ ਮਿਆਦ ਫਰਵਰੀ 2027 ਤੱਕ ਹੈ ਅਤੇ ਬਕਾਏ ਦੇਣ ਦਾ ਸਮਾਂ 2028 ਤੱਕ ਨਿਰਧਾਰਤ ਕੀਤਾ ਗਿਆ ਹੈ। ਉਨ੍ਹਾਂ ਸਰਕਾਰ ਤੋਂ ਇੱਕ ਕਿਸਮਤ 'ਚ ਹੀ ਸੁੱਚਾ ਬਕਾਇਆਂ ਤੁਰੰਤ ਦੇਣ ਦੀ ਬਿਨਾਂ ਮੰਗ ਕੀਤੀ। ਆਗੂਆਂ ਨੇ ਕਰਕੇ ਅਧਾਰ ਨਿਯੁਕਤੀਆਂ ਬੰਦ ਕਰਕੇ ਨਿਯੁਕਤੀਆਂ ਰੋਗੂਲਰ ਤੌਰ 'ਤੇ ਹੀ ਕੀਤੀਆਂ ਜਾਣ, ਮਹਿਗਾਈ ਭੱਤ ਦੀਆਂ ਬਕਾਇਆਂ ਕਿਸ਼ਤਾਂ ਜਾਰੀ ਕਰਨ ਤੇ ਮੋਕੀਲਕ ਗੈਰਿਫ਼ਟਮੈਂਟ ਦੀ ਮਨਜ਼ੂਰੀ ਅਤੇ ਬਜਟ ਦੀ ਤੁਰੰਤ ਜਾਰੀ ਕੀਤਾ ਜਾਵੇ। ਇਸ ਸਮੇਂ ਮੌਜੂਦ ਸਿੱਖ ਚੁਲਵੇਵਾਲ, ਅਮਰਜੀਤ ਸਿੱਖ ਸਿੰਘ ਅਜੈਬ ਸਿੱਖ ਅਲੀਬੇਗ, ਗੁਰਨੇਬ ਸਿੱਖ ਅਤਲਾ, ਹਿਮਤ ਸਿੱਖ ਚੁਲਵੇਵਾਲ, ਗੁਰਮੇਜ ਸਿੱਖ ਤਮਰਿੰਦ, ਬਿਕਰ ਸਿੱਖ ਮਖਾਣੀਆ, ਹਰਬੰਸ ਸਿੱਖ ਫਰਵਰੀ, ਜੀਤ ਸਿੱਖ ਮੁਕਤ, ਨੀਤੀ ਸਿੱਖ ਸਮੇਂ, ਜਸਵੰਤ ਸਿੱਖ ਕੁਲਗੀਰੀ, ਅਮਰ ਸਿੱਖ, ਆਰਡਾ ਸਿੱਖ ਪੰਜਾਬ, ਹਰਬੰਸ ਸਿੱਖ ਚਿੱਲੇ, ਨਾਮ ਸਿੱਖ ਬੁਰਜ ਚਿੱਲੇਵਾਂ ਜਨਕ, ਸਿਦਰਪਾਲ ਸਿੱਖ, ਅਮਰ ਸਿੱਖ, ਬਲਜਨੀ ਸਿੱਖ ਬਰਨਾਲਾ, ਸੁਰਾਸ਼ ਚੰਦ ਆਦਿ ਆਗੂ ਹਾਜ਼ਰ ਸਨ।

ਵਿਰਾਜ ਤਿਕੜੇ ਨੇ ਮਾਲਕੋਟਲਾ ਦੇ ਡੀ ਸੀ ਸੇਵੇਂ ਅਹੁਦਾ ਸੰਭਾਲਿਆ

ਮਾਲਕੋਟਲਾ (ਅਸਰਾਹ ਪਰਿਵਾਰ)-ਸਾਲ 2018 ਬਚ ਦੇ ਆਈ.ਏ.ਐੱਸ. ਵਿਰਾਜ ਸਿਆਮਕਰ ਤਿਕੜੇ ਨੇ ਮਾਲਕੋਟਲਾ ਦੇ ਨਵੇਂ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਵਜੋਂ ਆਪਣਾ ਅਹੁਦਾ ਸੰਭਾਲ ਲਿਆ ਹੈ। ਉਨ੍ਹਾਂ ਨੂੰ ਡਾ. ਪੱਲਵ ਦੀ ਜਗ੍ਹਾ ਦਿੱਤਾ ਅਹੁਦਾ ਸੰਭਾਲਿਆ ਗਿਆ। ਮਾਲਕੋਟਲਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਸਿੱਖ ਸਿੰਘ, ਆੱਸ ਡੀ ਐੱਮ. ਮਾਲਕੋਟਲਾ ਹਰਬੰਸ ਸਿੱਖ, ਸਹਾਇਕ ਕਮਿਸ਼ਨਰ ਗੁਰਮੀਤ ਗੁਮਰ ਬਾਂਸਲ, ਸਹਾਇਕ ਕਮਿਸ਼ਨਰ (ਯੂ. ਟੀ.) ਰਾਕੇਸ਼ ਪੁਕਾਸ਼, ਜ਼ਿਲ੍ਹਾ ਮਾਲ ਅਫ਼ਸਰ ਮਨਦੀਪ ਕੌਰ, ਡੀ ਐੱਸ ਪੀ. (ਸਥਾਨਕ) ਡਾ. ਮਾਨਵਜੀਤ ਸਿੱਖ ਸਿੰਘ, ਸਹਾਇਕ ਲੋਕ ਸੰਪਰਕ ਅਫ਼ਸਰ ਦੀਪਕ ਕਪੂਰ, ਪੀ.ਏ. ਹਰਵਿੰਦ ਸਿੱਖ ਸਿੱਖ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਦਫ਼ਤਰ ਦੇ ਅਧਿਕਾਰੀ ਤੇ ਕਰਮਚਾਰੀ ਹਾਜ਼ਰ ਸਨ। ਵਿਰਾਜ ਸਿਆਮਕਰ ਤਿਕੜੇ ਨੇ ਆਪਣਾ ਅਹੁਦਾ ਸੰਭਾਲਣ ਉਪਰੰਤ ਕਿਹਾ ਕਿ ਉਨ੍ਹਾਂ ਦੀ ਇਹ ਮੁੱਖ ਤਰਜੀਹ ਰਹੀ ਕਿ ਮੁੱਖ ਮੰਤਰੀ ਭਗਵੰਤ ਸਿੱਖ ਮਾਨ ਦੀਆਂ ਆਦਿਤਾਂ ਤੇ ਲੋਕਾਂ ਦੀਆਂ ਮੰਗਾਂ ਨੂੰ ਸਮਝ ਕੇ ਜ਼ਿਲ੍ਹਾ ਦਾ ਵਿਕਾਸ ਕੀਤਾ ਜਾਵੇ ਅਤੇ ਪੰਜਾਬ ਸਰਕਾਰ ਦੀਆਂ ਸਹਾਇਆਂ ਲੋਕ ਭਲਾਈ ਸਕੀਮਾਂ ਦਾ ਲਾਭ ਲੋਕਾਂ ਲਈ ਹੇਠਲੇ ਪੱਧਰ ਤੱਕ ਪੁੱਜਦਾ ਕੀਤਾ ਜਾਵੇ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਲੋਕ ਪੇਂਚੀ, ਡਿਫ਼ਰੈਂਸ਼ਿਅਰ ਰਹਿਤ ਤੇ ਸਾਫ਼-ਸੁਥਰਾ ਪ੍ਰਦਾਸਨ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਦੇ ਨਾਲ ਨਾਲ ਜ਼ਿਲ੍ਹੇ ਦਾ ਸਰਵਪੱਖੀ ਵਿਕਾਸ ਉਨ੍ਹਾਂ ਦੇ ਵਿਸ਼ੇਸ਼ ਪ੍ਰਾਥਮਿਕ ਹੋਵੇਗਾ। ਇਸ ਤੋਂ ਪਹਿਲਾਂ ਨਵੇਂ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਦੇ ਇੱਥੇ ਪੁੱਜਣ 'ਤੇ ਪੰਜਾਬ ਪੁਲਸ ਦੀ ਟੱਕੜੀ ਨੇ 'ਹਾਥ ਆਡ ਆਨਰ' ਪੈਸ ਕਰਕੇ ਸਲਾਮੀ ਦਿੱਤੀ।

ਪਰਮੇਸ਼ਰ ਦੁਆਰਾ ਗੁਰਮਤਿ ਪੁਚਾਰ ਸੇਵਾ ਦਲ ਵਿਖੇ ਕੀਰਤਨ ਦਰਬਾਰ



ਮੋਗਾ (ਵਿਕਾਸ ਸਿੱਖ ਖ਼ਿਰਾ)-ਪਰਮੇਸ਼ਰ ਦੁਆਰਾ ਗੁਰਮਤਿ ਪੁਚਾਰ ਸੇਵਾ ਦਲ ਮੋਗਾ ਵੱਲੋਂ ਸ੍ਰੀ ਗੁਰੂ ਗੋਬਿੰਦ ਸਿੰਘ ਮਹਾਰਾਜ ਜੀ ਦੇ ਪਾਵਨ ਪਵਿੱਤਰ ਪੁਕਾਸ਼ ਪੁਸ਼ ਨੂੰ ਸਮਰਪਤ ਵੱਲੋਂ ਅਲੌਕਿਕ ਕੀਰਤਨ ਦਰਬਾਰ ਗੁਰੂ ਨਾਨਕ ਕਾਲਜ ਦੀ ਗਰਦੁਆ ਵਿਖੇ ਸ੍ਰੀ ਗੁਰੂ ਗੋਬਿੰਦ ਸਿੰਘ ਮਹਾਰਾਜ ਜੀ ਦੀ ਫ਼ਤਹ ਛਾਇਆ ਹੇਠ ਕਰਵਾਇਆ ਗਿਆ। ਸਮਾਗਮ ਵਿੱਚ ਸਮਾਂ ਵੱਲੋਂ ਸੋਚਰ ਬਹਿਸ਼ਾ ਸਾਹਿਬ ਜੀ ਦੇ ਪਾਠ ਤੋਂ ਉਪਰੰਤ ਭਾਈ ਨਰਨੀਤ ਸਿੰਘ ਮਾਲਵਾ ਤੇ ਗੁਰਦੁਆਰਾ ਗੋਬਿੰਦ ਕਾਲ ਕਰ ਦੇ ਹੋਂਡ ਰਾਗੀ ਭਾਈ ਰਵਿੰਦਰ ਸਿੰਘ ਵੱਲੋਂ ਗੁਰਬਾਣੀ ਕੀਰਤਨ ਕੀਤਾ ਗਿਆ। ਉਪਰੰਤ ਪਰਮੇਸ਼ਰ ਦੁਆਰਾ ਤੋਂ ਆਏ ਜਿੱਥੇ ਭਾਈ ਸਾਹਿਬ ਭਾਈ ਸੁਰਿੰਦਰ ਸਿੰਘ ਵੱਲੋਂ ਸੰਗਤਾਂ ਨੂੰ ਗੁਰੂ ਗੋਬਿੰਦ ਸਿੰਘ ਪਾਤਸ਼ਾਹ ਦੇ ਇਤਿਹਾਸ ਨਾਲ ਜੋੜਿਆ ਗਿਆ ਤੇ ਸ੍ਰੀ ਗੁਰੂ ਰਾਮਦਾਸ ਮਹਾਰਾਜ ਜੀ ਦੇ ਪਾਵਨ ਪਵਿੱਤਰ ਅਸਥਾ ਸੰਚਾਰ ਸ੍ਰੀ ਹਰਿਮੰਦਰ ਸਾਹਿਬ ਸ੍ਰੀ ਦਰਬਾਰ ਸਾਹਿਬ ਤੋਂ ਆਏ ਜਥੇ ਭਾਈ ਦਵਿੰਦਰ ਸਿੰਘ ਗੁਜਰੀ ਰਾਗੀ ਵੱਲੋਂ ਸੰਗਤਾਂ ਨੂੰ ਗੁਰਦੁਆਰੀ ਕੀਰਤਨ ਨਾਲ ਜੋੜ ਕੇ ਨਿਰਾਲ ਕੀਤਾ। ਉਪਰੰਤ ਗਿਆਨੀ ਹਰਪਾਲ ਸਿੰਘ ਗੁਰਦੁਆਰਾ ਸ੍ਰੀ ਬੰਤਿਗੜ੍ਹ ਸਾਹਿਬ ਵਾਲਿਆਂ ਨੇ ਸੰਗਤਾਂ ਨੂੰ ਕਥਾ ਦੁਆਰਾ ਗੁਰਸਿੱਖੀ ਜੀਵਨ ਤੇ ਅੰਮ੍ਰਿਤ ਫ਼ਕ ਕੇ ਸਿੱਖ ਸਜਣ ਲਈ ਪ੍ਰੇਰਿਆ। ਇਸ ਮਹਾਨ ਗੁਰਮਤਿ ਸਮਾਗਮ ਦੇ ਵਿੱਚ ਜਿੱਥੇ ਬਾਬਾ ਮੰਗਾ ਸਿੰਘ ਜੀ ਨੇ ਲੰਗਰ ਵਾਤੇ ਤੇ ਬਾਬਾ ਹਰਜਿੰਦਰ ਸਿੰਘ ਜੀ ਗੁਰੂ ਕੀ ਮਟੀਲੀ ਵਾਲੇ ਪੁਰਖ, ਉੱਥੇ ਹੀ ਸੁਮਲਮ ਨੇ ਉਹ ਭਾਈਚਾਰੇ ਦੇ ਵੀਰਾਂ ਨੂੰ ਵੀ ਹਾਜ਼ਰੀ ਲਗਵਾਈ। ਇਸ ਸਮਾਗਮ ਵਿੱਚ ਖਾਲਸਾ ਸੰਵਾ ਸੋਸਾਇਟੀ ਵੱਲੋਂ ਕਾਰ ਪਾਰਕਿੰਗ ਤੇ ਜੋੜਾ ਘਰ ਦੀ ਸੇਵਾ ਨਿਭਾਈ ਗਈ ਅਤੇ ਸਤਿਕਾਰ ਕਮੇਟੀ ਪੱਲੇਕੇ ਵੱਲੋਂ ਲੰਗਰ ਵਢਾਉਣ ਦੀ ਸੇਵਾ ਕੀਤੀ।

ਗਿਆਨੀ ਗੁਰਦੇਵ ਸਿੰਘ ਚਿੱਲੇ ਨੂੰ ਬਰਸੀ ਮੌਕੇ ਸ਼ਰਧਾਂਜਲੀਆਂ



ਲੜਕੇ ਸਾਥੇ (ਜਗਦੀਪ ਗਿੱਲ)-ਗਿਆਨੀ ਸ਼ਬਦ ਦਾ ਕਿਸੇ ਦੇ ਨਾਂਅ ਨਾਲ ਲੱਗ ਜਾਣਾ ਹੀ ਵਿਲੱਖਣਤਾ ਤੇ ਖੁਸ਼ੀ ਦੀ ਗੱਲ ਹੁੰਦਾ ਹੈ। ਮੇਰ ਤੋਰ ਤੋਂ ਬਿਨਾਂ ਜੀਵਨ ਨਿਉਣ ਦਾ ਤਰੀਕਾ ਦੱਸ ਕੇ ਗਏ ਤੇ ਗਿਆਨੀ ਗੁਰਦੇਵ ਸਿੰਘ ਚਿੱਲੇ ਇਨ੍ਹਾਂ ਬੱਚਿਆਂ ਦਾ ਪ੍ਰਗਟਾਵਾ ਵਿਆਨੀ ਗੁਰਦੇਵ ਸਿੰਘ ਚਿੱਲੇ ਦੀ ਦੂਜੀ ਬਰਸੀ ਮੌਕੇ ਵੱਖ-ਵੱਖ ਬੁਲਾਰਿਆਂ ਨੇ ਪ੍ਰਗਟ ਕੀਤਾ। ਸਮਾਗਮ ਨੂੰ ਉੱਘੇ ਅਕਾਲੀ ਨੌਤਾ ਭੋਲਾ ਸਿੰਘ ਗਿੱਲ ਪੰਤੀ ਤੇ ਗਿਆਨੀ ਗੁਰਦੇਵ ਸਿੰਘ ਚਿੱਲੇ ਦੇ ਵਿਚਾਰਬੀ ਹੇਠ ਨਾਇਬ ਸਿੰਘ ਨੇ ਸੰਬੰਧ ਕਰਦਿਆਂ ਉਨ੍ਹਾਂ ਦੀਆਂ ਯਾਦਾਂ ਨੂੰ ਤਾਜ਼ਾ ਕੀਤਾ, ਜਦੋਂਕਿ ਮੈਂਚ ਸੰਚਾਲਨ ਦੀ ਭੂਮਿਕਾ ਉੱਘੇ ਕਵੀਸ਼ਰ ਮਾਸਟਰ ਸੁਰਜਾਨ ਸਿੰਘ ਸੇਦੌਰਾ ਨੇ ਨਿਭਾਈ। ਸਮਾਗਮ ਤੋਂ ਪਹਿਲਾਂ ਸ੍ਰੀ ਸਹਿਜ ਪਾਠ ਸਾਹਿਬ ਦੇ ਭੰਗ ਪਾਏ ਗਏ ਤੇ ਰਾਗੀ ਸਿੱਖਾਂ ਨੇ ਲੰਗਾ ਸਮਾਂ ਕੀਰਤਨ ਕਰਦਿਆਂ ਉੱਥੇ ਪੁੱਜੀ ਵੱਡੀ ਗਿਣਤੀ ਵਿੱਚ ਸੰਗਤ ਨੂੰ ਸਿੱਖ ਇਤਿਹਾਸ ਨਾਲ ਜੋੜਿਆ। ਇਸ ਮੌਕੇ ਹੋਰਨਾਂ ਤੋਂ ਇਲਾਵਾ ਗਾਇਕ ਹਰਚੰਦ ਮਾਹੀਨਗਲ, ਗੀਤਾਰ ਸ੍ਰੀ ਚੰਦਰਸ਼ੇਖਰ, ਪੁਸ਼ਦੀਪ ਸਿੰਘ ਬੰਬੀ ਚਿੱਤਾ, ਜਸਬੀਰ ਸਿੰਘ ਚਿੱਤਾ, ਚਰਨ ਸਿੰਘ ਚਿੱਲੇ, ਮਾਸਟਰ ਗੁਰਦੇਵ ਚੰਦ, ਮਾਸਟਰ ਜਗਦੀਪ ਸਿੰਘ ਗੋਗੀ ਸਬਕਾ ਸਰਪੰਚ ਤਲਵੰਡੀ ਸਾਥੇ, ਨਿਰਾਲ ਸਿੰਘ ਉੱਘੇ ਕਵੀਸ਼ਰ, ਮਾਸਟਰ ਬੀਰ ਸਿੰਘ, ਸੁਰਿੰਦਰ ਸਿੰਘ ਚਮਦਮੀ, ਬਲਜਨੀ ਸਿੰਘ ਸੇਦੌਰਾ ਸਾਬਕਾ ਜ਼ਿਲ੍ਹਾ ਸਿੱਖਿਆ ਅਫ਼ਸਰ, ਫੋਟਾ ਸਿੰਘ ਪ੍ਰਧਾਨ ਖਾਲਸਾ ਹਾਈ ਸਕੂਲ, ਸਾਬਕਾ ਪ੍ਰਿੰਸੀਪਲ ਸੇਦਾਰ ਚਮਕੌਰ ਸਿੰਘ, ਮਾਸਟਰ ਗੁਰ ਸਿੰਘ, ਪ੍ਰਿੰਸੀਪਲ ਸੇਦਾਰ ਬਿਕਰਮਜੀਤ ਸਿੰਘ ਤੇ ਗੁਰਮੀਤ ਕੌਰ ਸਮੇਤ ਖਾਲਸਾ ਸੀਨੀਅਰ ਸੈਕੰਡਰੀ ਸਕੂਲ ਲੜਕੇ ਅਤੇ ਲੜਕੀਆਂ ਦਾ ਸੁੱਚਾ ਸਟਾਫ਼ ਹਾਜ਼ਰ ਸੀ।

ਝੂਠੇ ਪਰਚੇ ਦੀ ਪ੍ਰੈੱਸ ਕਲੱਬ ਵੱਲੋਂ ਨਿੰਦਾ

ਮਲੋਂ (ਗੁਰਮੀਤ ਸਿੰਘ ਮੱਕੜ)-ਲੋਕ ਆਵਾਜ਼ ਦੀ ਵੀ ਦੇ ਪੱਤਰਕਾਰ ਮਨਿੰਦਰ ਸਿੰਘ ਨੂੰ ਸਿੱਖ ਪਿਲਾਫ਼ ਮਨੁੱਖਾਂ ਫੁਲ ਵਿਖੇ ਦਰਜ ਕੀਤੇ ਪਰਚੇ ਦੀ ਪ੍ਰੈੱਸ ਕਲੱਬ ਨੇ ਪੁਰਜ਼ੋਰ ਬਖ਼ਾਵੇ ਵਿਚ ਨਿੰਦਾ ਕੀਤੀ ਹੈ। ਪ੍ਰੈੱਸ ਕਲੱਬ ਦੇ ਪ੍ਰਧਾਨ ਗੁਰਮੀਤ ਸਿੰਘ ਮੱਕੜ ਤੇ ਸਮੂਹ ਮੈਂਬਰਾਂ ਨੇ ਕਿਹਾ ਕਿ ਲਕੜੇਤਰ ਦਾ ਚੋਰਾ ਬੰਸਾ ਕਰੇ ਜਾਣ ਵਾਲੇ ਮੀਡੀਆ 'ਤੇ ਝੂਠੇ ਪਰਚੇ ਦਰਜ ਕਰਨਾ ਲੋਕਤੰਤਰ ਦਾ ਘਾਟ ਹੈ, ਮੋਦਰਾਗੀ ਗੱਲ ਹੈ। ਉਨ੍ਹਾਂ ਵੱਲੋਂ ਪ੍ਰਸ਼ਾਸਨ ਤੋਂ ਮੰਗ ਕੀਤੀ ਗਈ ਕਿ ਲੋਕ ਆਵਾਜ਼ ਦੀ ਵੀ ਦੇ ਪੱਤਰਕਾਰ 'ਤੇ ਦਰਜ ਕੀਤਾ ਝੂਠਾ ਪਰਚਾ ਹੱਦ ਕੀਤਾ ਜਾਵੇ। ਇਸ ਮੌਕੇ 'ਤੇ ਪ੍ਰੈੱਸ ਕਲੱਬ ਦੇ ਮੈਂਬਰ ਸ਼ਰੀਫ਼ ਗੋਰਿੰਦ, ਵਿਕਾਸ ਗੁਪਤਾ, ਸੋਦੀਪ ਮਲੂਜਾ, ਜੱਸ ਸ਼ਰਮਾ, ਰੋਹਿਤ ਕਾਲੜਾ, ਚੋਤਨ ਭੂਰਾ ਆਦਿ ਹਾਜ਼ਰ ਸਨ।

ਮਹਿੰਦਰਾ ਕਲੋਨੀ ਦੇ ਦੋ ਰਾਸ਼ਨ ਡਿਊਆਂ 'ਤੇ ਸਪਲਾਈ ਮੁਅੱਤਲ

ਪਟਿਆਲਾ (ਰਾਜਿੰਦਰ ਸਿੰਘ ਬਿੰਦ)-ਮਹਿੰਦਰਾ ਕਲੋਨੀ ਵਿੱਚ ਰਾਸ਼ਨ ਡਿਊ ਧਾਰਕਾਂ ਵੱਲੋਂ ਬੇਨਿਯਮੀਆਂ ਬਾਰੇ ਫੋਨ 'ਤੇ ਮਿਲੀ ਸਿਕਾਇਤ 'ਤੇ ਤੁਰੰਤ ਕਾਰਵਾਈ ਕਰਦਿਆਂ ਜ਼ਿਲ੍ਹਾ ਪੁਰਾਕ ਅਤੇ ਸਪਲਾਈ ਕੰਟਰੋਲਰ (ਡੀਐਚਐਸਐਮ) ਪਟਿਆਲਾ ਦੇ ਦਫ਼ਤਰ ਨੇ ਅਚਨਚੇਤ ਨਿਰੀਖਣ ਕੀਤਾ। ਡੀਐਚਐਸਐਮ ਡਾ. ਰੁਪਪੀ ਕੌਰ, ਏਐਚਐਸਐਮ ਪਟਿਆਲਾ ਮਨੀਸ਼ ਗਰਗ ਤੇ ਇੰਸਪੈਕਟਰ ਆਰਟਿਫਿਰ ਸਿੰਘ, ਸਮਿੰਤ ਸਮਾ ਤੇ ਇੰਦਰਜਿੱਤ ਸਿੰਘ ਦੇ ਨਾਲ ਮਨੁ ਸ਼ਰਮਾ ਅਤੇ ਲਾਲਤ ਗੁਮਰ ਦੇ ਨਾਲ ਡਿਊਆਂ 'ਤੇ ਡਾਫ਼ਾ ਮੁਅੱਤਲ। ਨਿਰੀਖਣ ਦੌਰਾਨ ਇਹ ਪਾਇਆ ਗਿਆ ਕਿ ਦੋਵਾਂ ਡਿਊ ਧਾਰਕਾਂ ਨੇ ਲਾਭਪਾਤਰੀਆਂ ਨੂੰ ਪਹਿਲਾਂ ਤੋਂ ਪਰਚੀਆਂ ਜਾਰੀ ਕੀਤੀਆਂ ਸਨ ਪਰ ਅੱਜ ਤੱਕ ਕਣਕ ਦੀ ਵੰਡ ਨਹੀਂ ਕੀਤੀ ਸੀ, ਜੋ ਸ਼ਬਾਪ ਨਿਯਮਾਂ ਦੀ ਉਲੰਘਣਾ ਹੈ। ਡੀਐਚਐਸਐਮ ਨੇ ਤੁਰੰਤ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਦੋਵਾਂ ਡਿਊਆਂ ਦੀ ਸਪਲਾਈ ਮੁਅੱਤਲ ਕਰ ਦਿੱਤੀ। ਉਨ੍ਹਾਂ ਦੱਸਿਆ ਕਿ ਨਿਰੀਖਣ ਵੇਲੇ ਨੂੰ ਯਕੀਨੀ ਬਣਾਉਣ ਲਈ ਲਾਭਪਾਤਰੀਆਂ ਨੂੰ ਸਿੱਧੇ ਕਣਕ ਵੰਡਣ ਲਈ ਵਿਚਾਰਾ ਦੇ ਕਮਰਚਾਰੀਆਂ ਨੂੰ ਤਾਰਿਫ਼ਤ ਕਰ ਕੇ ਭੇਜ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਡੀਐਚਐਸਐਮ ਡਾ. ਰੁਪਪੀ ਕੌਰ ਨੇ ਕਿਹਾ ਕਿ ਰਾਸ਼ਨ ਵੰਡ ਵਿੱਚ ਕੋਈ ਤਰ੍ਹਾਂ ਦੀ ਦੁਰਵਰਤੀ ਬਦਲਾਅ ਨਹੀਂ ਕੀਤੀ ਜਾਵੇਗੀ। ਉਨ੍ਹਾਂ ਜ਼ੋਰ ਦੇ ਕੇ ਕਿਹਾ ਕਿ ਨਿਰਪੱਖ ਤੇ ਪਾਰਦਰਸ਼ੀ ਢੰਗ ਨਾਲ ਵੰਡ ਨੂੰ ਯਕੀਨੀ ਬਣਾਉਣ ਲਈ ਵੰਡ ਚੱਕਰ ਦੌਰਾਨ ਅਚਾਰਕ ਚੈਕਿੰਗ ਜਾਰੀ ਰਹੇਗੀ। ਡੀਐਚਐਸਐਮ ਨੇ ਸਾਰੇ ਡਿਊ ਧਾਰਕਾਂ ਨੂੰ ਦਿਸ਼ਾ-ਨਿਰਦੇਸ਼ਾਂ ਦੀ ਸਖਤੀ ਨਾਲ ਪਾਲਣਾ ਕਰਨ ਦੀ ਅਪੀਲ ਕਰਦਿਆਂ ਕਿਹਾ ਕਿ ਪਾਰਦਰਸ਼ੀ ਤੇ ਜਵਾਬਦੇਹੀ ਬਣਾਈ ਰੱਖਣ ਲਈ ਨਿਯਮਿਤ ਤੌਰ 'ਤੇ ਚੈਕਿੰਗ ਕੀਤੀ ਜਾਵੇਗੀ।

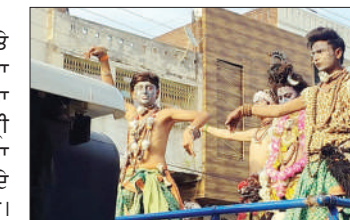
6 ਕਿੱਲੋ 200 ਗ੍ਰਾਮ ਭੁੱਕੀ ਸਮੇਤ ਗੁਰਦੇਵ ਸਮੇਤ

ਵਰਿਹਗੁਰ (ਅੰਮ੍ਰਿਕ ਬਰਮਾ)-ਭਾਣਾ ਗੁਰੂ ਹਰਗੋਬਿੰਦ ਪੁਲਸ (ਮੁੱਖ ਡਾਕਟਰ-ਵਾਜ) 1984 ਵਿੱਚ ਮਰਗੁਮ ਇਦਰਾ ਗਾਂਧੀ ਦੇ ਖਤਮ ਹੋਣ ਤੋਂ ਬਾਅਦ ਜਦੋਂ ਰਾਜੀਵ ਗਾਂਧੀ ਇੰਡੀਆ ਦੇ ਵਜ਼ੀਰ ਏ ਆਜ਼ਮ ਬਣੇ ਤਾਂ ਰਾਜੀਵ ਗਾਂਧੀ ਦੀ ਅਗਵਾਈ ਹੇਠ ਸੁੱਚੇ ਕਾਂਗਰਸੀਆਂ ਦੇ ਕੋਟਵਾਦੀ ਹਿੰਦੂ ਜਮਾਤਾਂ ਵੱਲੋਂ ਬਣਾਈ ਗਈ ਸਾਰੀ ਸਾਜ਼ਿਸ਼ ਅਪੀਨ ਦਿੱਲੀ, ਕਾਨਪੁਰ, ਬਾਬੋਰ ਤੇ ਅਨੰਗੇ ਹੋਰ ਸਥਾਨਾਂ 'ਤੇ ਵੱਡੀ ਗਿਣਤੀ ਵਿੱਚ ਬਹੁਤ ਬੇਰਹਿਮੀ ਨਾਲ ਸਿੱਖ ਨੇੜਵੀਆਂ, ਬੰਬੀਆਂ, ਬੁਢਗਰਾਂ, ਬੰਬੀਆਂ ਦਾ ਕਤਲੋਆਮ ਕੀਤਾ ਗਿਆ। ਸਿੱਖਾਂ ਦੇ ਘਰ ਤੇ ਕਾਰੋਬਾਰ ਨੂੰ ਅੱਗਾਂ ਲਗਾ ਦਿੱਤੀਆਂ ਗਈਆਂ। ਇਸ ਸਮੇਂ ਫੋਨ, ਬੀ ਐੱਸ ਐੱਫ, ਪੁਲਸ ਨੇ ਆਪਣੀ ਬਣਦੀ ਜ਼ਿੰਮੇਵਾਰੀ ਨਹੀਂ ਨਿਭਾਈ, ਬਲਕਿ ਕਾਤਲ ਨੇੜੀਆਂ ਦਾ ਸਾਥ ਦਿੰਦੇ ਨਜ਼ਰ ਆਏ। ਰਾਜੀਵ ਗਾਂਧੀ ਵੱਲੋਂ ਇਸ ਅਣਮਨੁੱਖੀ ਕਤਲੋਆਮ ਨੂੰ ਜਾਇਜ਼ ਠਹਿਰਾਉਂਦੇ ਹੋਏ ਇਹ ਬਿਯਾਨਬਾਜ਼ੀ ਕੀਤੀ ਗਈ ਕਿ 'ਜਦੋਂ ਵੱਡੇ ਵੱਡੇ ਦਰੱਖਤ ਗਿਰਦੇ ਹਨ, ਤਾਂ ਪਰਤੀ ਕੱਢਦੀ ਹੀ ਹੈ' ਜਿਸ ਤੋਂ ਸਪੱਟ ਹੋ ਗਿਆ ਹੈ ਕਿ ਇਹ ਸਿੱਖ ਕਤਲੋਆਮ ਸੱਚੀ ਸਮਝੀ ਸਾਜ਼ਿਸ਼ ਅਪੀਨ ਕੀਤਾ ਗਿਆ, ਘਰ ਖੁੰਡੇ ਤੇ ਅਲੋਸ਼ ਹੋ ਕਿ ਸਿੱਖ ਕੌਮ ਦੀ ਨਜ਼ਰਬੰਦੀ ਤੇ ਕਤਲੋਆਮ ਕਰਨ ਵਾਲਿਆਂ ਕਾਤਲ ਆਗੂਆਂ ਨੂੰ ਇਸ ਮੁਲਕ ਦੇ ਸਿਆਸਤਦਾਨ,

ਜੇਕਰ ਹੁਣੇ ਡਾਫ਼ਾਮਗੀ ਕੀਤੀ ਜਾਵੇ ਤਾਂ ਕਾਬੂ ਆ ਸਕਦਾ ਹੈ। ਪੁਲਸ ਨੇ ਦੱਸਿਆ ਕਿ ਸੂਚਨਾ ਦੇ ਆਧਾਰ 'ਤੇ ਡਾਫ਼ਾਮਗੀ ਕਰਕੇ ਉਕਤ ਮੁਲਜ਼ਮ ਜਗਰੂਪ ਸਿੰਘ ਨੂੰ ਗਿ੍ਰਹਤਾਰ ਕਰਕੇ ਉਸ ਦੇ ਕਬਜ਼ੇ ਵਿੱਚ 6 ਕਿੱਲੋ 200 ਗ੍ਰਾਮ ਭੁੱਕੀ ਬਰਾਦਰ ਕੀਤੀ। ਪੁਲਸ ਨੇ ਦੱਸਿਆ ਕਿ ਉਕਤ ਮੁਲਜ਼ਮ ਖਿਲਾਫ਼ ਮਾਮਲਾ ਦਰਜ ਕਰ ਲਿਆ ਹੈ।

ਨੀਲਕੰਠ ਸੇਵਾ ਦਲ ਵੱਲੋਂ ਮਹਾਂਸ਼ਿਵਰਾਤਰੀ ਮੌਕੇ ਸ਼ੋਭਾ ਯਾਤਰਾ

ਦੇਰਾ (ਗੁਰਮਿਤ ਸੇਠ)-ਮਹਾਂਸ਼ਿਵਰਾਤਰੀ ਦੇ ਮੌਕੇ 'ਤੇ ਸ਼ਰਿਰ ਵਿੱਚ ਇੱਕ ਵਿਸ਼ਾਲ ਸ਼ੋਭਾ ਯਾਤਰਾ ਦਾ ਆਯੋਜਨ ਕੀਤਾ ਗਿਆ। ਇਹ ਪਹਿਲ ਸ੍ਰੀ ਨੀਲਕੰਠ ਸੇਵਾ ਦਲ ਦੇਰਾ ਵੱਲੋਂ ਇਲਾਹ ਨਿਵਾਸੀਆਂ ਦੇ ਸਹਿਯੋਗ ਨਾਲ ਕੀਤੀ ਗਈ। ਇਸ ਸੰਬੰਧੀ ਸਾਵਠਾਰੀ ਦਿੰਦੇ ਹੋਏ ਸ੍ਰੀ ਨੀਲਕੰਠ ਸੇਵਾ ਦਲ ਦੇ ਅਹੁਦੇਦਾਰਾਂ ਨੇ ਸਾਂਝੇ ਤੌਰ 'ਤੇ ਦੱਸਿਆ ਕਿ ਮਹਾਂਸ਼ਿਵਰਾਤਰੀ ਦੇ ਮੌਕੇ ਇੱਕ ਵਿਸ਼ਾਲ ਸ਼ੋਭਾ ਯਾਤਰਾ ਸਜਾਈ ਗਈ ਤੇ ਇਹ ਯਾਤਰਾ ਸਨਾਤਨ ਮੰਦਰ ਦੇਰਾ ਵਿੱਚ ਚਾਰਨਿਕ ਸਿਵ ਦੀ ਪੂਜਾ ਤੋਂ ਬਾਅਦ ਸ਼ੁਰੂ ਕੀਤੀ ਗਈ। ਇਸ ਮੌਕੇ ਸਿਵ ਵਿਆਹ ਨੂੰ ਦਰਸਾਉਣ ਵਾਲੇ ਵੱਖ-ਵੱਖ ਕਿਸਮਾਂ ਦੀਆਂ ਝਾਕੀਆਂ ਵੀ ਸਜਾਈਆਂ ਗਈਆਂ ਸਨ। ਇਸ ਮੌਕੇ ਪ੍ਰਸਿੱਧ ਚਰਨ ਗਾਇਕ ਸ਼ਿਵਮ ਸ਼ਰਮਾ ਨੇ ਵੀ ਸਿਵ ਭੋਲੇ ਨਾਠ ਜੀ ਦਾ ਗੁਣਗਾਨ ਕੀਤਾ। ਇਹ ਯਾਤਰਾ ਸਨਾਤਨ ਮੰਦਰ ਦੇਰਾ ਤੋਂ ਸ਼ੁਰੂ ਹੋ ਕੇ ਮੁੱਖ ਬਾਜ਼ਾਰ ਵਿੱਚੋਂ ਲੰਘਿਆ ਤੇ ਸ਼ਿਵ ਦਿਆਲਾ



ਮੰਦਰ ਗਾਂਧੀ ਵਾਪਸ ਸਨਾਤਨ ਮੰਦਰ ਪਹੁੰਚਿਆ। ਇਸ ਮੌਕੇ ਵੱਡੀ ਗਿਣਤੀ ਵਿੱਚ ਸ਼ਰਧਾਲੂ ਮੌਜੂਦ ਸਨ। ਇਸ ਮੌਕੇ ਸ਼ਰਧਾਲੂਆਂ ਵੀ ਸਜਾਈਆਂ ਗਈਆਂ ਸਨ। ਇਸ ਯਾਤਰਾ ਵਿੱਚ ਵੱਖ-ਵੱਖ ਧਾਰਮਿਕ, ਸਮਾਜਿਕ ਤੇ ਰਾਜਨੀਤਕ ਸੰਗਠਨਾਂ ਦੇ ਨੁਮਾਇੰਦਿਆਂ ਤੇ ਸ਼ਰਿਰ ਦੇ ਨੁਮਾਇੰਦਿਆਂ ਦੇ ਨਾਲ-ਨਾਲ ਸ਼ਰਿਰ ਭਰ ਤੇ ਸ਼ਿਵ ਭਗਤਾਂ ਨੇ ਹਿੰਸਾ ਲਿਆ। ਇਸ ਮੌਕੇ ਸ੍ਰੀ ਨੀਲਕੰਠ ਸੇਵਾ ਦਲ ਦੇਰਾ ਪ੍ਰਬੰਧਕ ਕਮੇਟੀ ਵੱਲੋਂ ਮਹਿਮਾਨਾਂ ਤੇ ਪਰਵੇਸ਼ੀਆਂ ਦਾ ਸਨਾਨ ਕੀਤਾ ਗਿਆ। ਇਸ ਸ਼ੋਭਾ ਯਾਤਰਾ ਵਿੱਚ ਸ਼ਰਿਰ ਦੇ ਵੱਖ-ਵੱਖ ਧਾਰਮਿਕ, ਸਮਾਜਿਕ ਤੇ

ਨੌਜਵਾਨਾਂ ਨੂੰ ਕੋਨੇਡਾ 'ਚ ਵਰਕ ਪਰਿਮਟ ਦਿਵਾਉਣ ਦਾ ਝਾਂਸਾ ਦੇ ਕੇ 30 ਲੱਖ ਰੁੱਪੇ

ਵਰਿਹਗੁਰ (ਅੰਮ੍ਰਿਕ ਬਰਮਾ)-ਮਧੂ ਦੇ ਅਪੀਨ ਆਉਂਦੇ ਪਿੰਡ ਮੰਡ ਵਾਲੇ ਦੇ ਲੋਕ ਨੌਜਵਾਨਾਂ ਨੂੰ ਵਿਦੇਸ਼ ਨੌਜਵਾਨਾਂ ਵਿੱਚ ਵਰਕ ਪਰਿਮਟ ਦਿਵਾਉਣ ਦਾ ਝਾਂਸਾ ਦੇ ਕੇ 30 ਲੱਖ ਰੁਪਏ ਦੀ ਨੌਜਵਾਨ ਮਾਰਨ ਦੇ ਦੇਸ਼ ਵਿੱਚ ਭਾਣਾ ਮਧੂ ਪੁਲਸ ਨੇ 6 ਲੱਖਾਂ ਖਿਲਾਫ਼ 420, 120-ਬੀ ਆਈਪੀਸੀ ਤਹਿਤ ਮਾਮਲਾ ਦਰਜ ਕੀਤਾ ਹੈ। ਨੌਜਵਾਨਾਂ ਵਿੱਚੋਂ ਹੋਏ ਸਹਾਇਕ ਖਾਣਦਾਰ ਕੁਲਵਿੰਦਰ ਸਿੰਘ ਨੇ ਦੱਸਿਆ ਕਿ ਦਰਬਾਰ ਸੰਗਤ 2921 ਸਮੁੱਚਾ ਪੰਜੀ ਰਾਜੀ ਮਨਾਤਨ ਸਿੰਘ ਪੁੱਤਰ ਜੰਗੀਰ ਸਿੰਘ ਵਾਸੀ ਮੰਡ ਵਾਲਾ ਨੇ ਦੱਸਿਆ ਕਿ ਦੋਸ਼ੀਆਨ ਹਰਦੇਵ ਸਿੰਘ ਪੁੱਤਰ ਹਰਬੰਸ ਸਿੰਘ, ਕਲਜਨੀ ਕੌਰ ਪਤਨੀ ਹਰਦੇਵ ਸਿੰਘ, ਵੀਰਪਾਲ ਕੌਰ ਪੁੱਤਰੀ ਹਰਬੰਸ ਸਿੰਘ, ਪਰਮਿੰਦਰ ਕੌਰ ਪੁੱਤਰੀ ਹਰਦੇਵ ਸਿੰਘ, ਹਰਚੀਪ ਸਿੰਘ ਪੁੱਤਰ ਹਰਦੇਵ ਸਿੰਘ ਵਾਸੀਆਨ ਵਾਰਡ ਨੰਬਰ 2 ਬਾਘਾ ਪੁੱਤਰ ਬਾਘਾ ਪੁਰਾਣਾ, ਮੋਗਾ ਤੇ ਸੋਦੀਪ ਕੌਰ ਪੁੱਤਰੀ ਹਰਦੇਵ ਸਿੰਘ ਵਾਸੀਆਨ ਬਾਘਾ ਪੁਰਾਣਾ, ਹਾਲ ਕੋਨੇਡਾ ਨੇ ਹਮਦਸ਼ਟਰਾ ਵੇ ਕੇ ਉਸ ਦੇ ਨਲਕੇ ਮੁਖਵਿੰਦਰ ਸਿੰਘ ਨੂੰ ਵਿਦੇਸ਼ ਕੋਨੇਡਾ ਵਿੱਚ ਵਰਕ ਪਰਿਮਟ ਦਿਵਾਉਣ ਦਾ ਝਾਂਸਾ ਦੇ ਕੇ ਵਰਕੀ 30 ਲੱਖ ਰੁਪਏ ਦੀ ਨੌਜਵਾਨ ਮਾਰਨ ਅਤੇ 15 ਲੱਖ ਰੁਪਏ ਹੋਰ ਲੈਣ 'ਤੇ ਸੁਖਵਿੰਦਰ ਸਿੰਘ ਦਾ ਵਰਕ ਪਰਿਮਟ ਵਧਾਉਣ ਦੀ ਮੰਗ ਕੀਤੀ ਹੈ। ਜਾਚਕਾਰਾ ਕੁਲਵਿੰਦਰ ਪਾਲ ਸਿੰਘ ਨੇ ਦੱਸਿਆ ਕਿ ਪੁਲਸ ਨੇ ਸ਼ਿਕਾਇਤਕਰਤਾ ਤੇ ਬਿਆਨਾਂ 'ਤੇ ਉਕਤ ਦੋਸ਼ੀਆਨ ਖਿਲਾਫ਼ ਬਾਅਦ ਪੜਤਾਲ ਮੁਕੱਦਮਾ ਦਰਜ ਰਜਿਸਟਰ ਕੀਤਾ ਗਿਆ ਹੈ।

ਪਿਛਤੋਲ ਨਾਲ ਵਿਅਕਤੀ ਸ਼ਖਮੀ, 21 ਖਿਲਾਫ਼ ਮਾਮਲਾ ਦਰਜ

ਵਰਿਹਗੁਰ (ਅੰਮ੍ਰਿਕ ਬਰਮਾ)-ਮੱਲੋਂ ਵਾਲੇ ਦੇ ਅਪੀਨ ਆਉਂਦੇ ਪਿੰਡ ਗੁਰਦਾ ਵਿਖੇ ਮਾਮੂਲੀ ਲੜਾਈ ਦੀ ਹਿੰਜ਼ਾ ਨੂੰ ਲੈ ਕੇ ਪਿਛਤੋਲ ਨਾਲ ਫਾਇਰ ਕਰਕੇ ਇਕ ਵਿਅਕਤੀ ਨੂੰ ਸ਼ਖਮੀ ਕਰਨ ਦੀ ਖਬਰ ਮਿਲੀ ਹੈ। ਇਸ ਸਬੰਧੀ ਪੁਲਸ ਨੇ 6 ਖਾਣੇ ਨੇ ਵਿਅਕਤੀਆਂ ਅਤੇ 10-15 ਅਣਪਛਾਤੇ ਵਿਅਕਤੀਆਂ ਖਿਲਾਫ਼ 109, 191 (3), 190 ਬੀਐਨਐੱਸ ਅਤੇ ਆਰਮਜ਼ ਐਕਟ ਤਹਿਤ ਮਾਮਲਾ ਦਰਜ ਕੀਤਾ ਹੈ। ਪੁਲਸ ਨੂੰ ਦਿੱਤੇ ਬਿਆਨਾਂ ਵਿੱਚ ਜ਼ਰਮਲ ਸਿੰਘ ਪੁੱਤਰ ਅਰਜਨ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਗੁਰਦਾ ਨੇ ਦੱਸਿਆ ਕਿ 2-3 ਦਿਨ ਪਹਿਲਾਂ ਅਰਜਨ ਸਿੰਘ ਪੁੱਤਰ ਗੁਰਪਾਲ ਸਿੰਘ ਮੇਰੇ ਭਤੀਜੇ ਨਾਲ ਮਾਮੂਲੀ ਲੜਾਈ ਹੋਈ ਸੀ, ਇਸ 'ਦਾ ਰਾਜੀਨਾਮਾ 'ਤੇ ਗਿਆ ਸੀ। ਜ਼ਰਮਲ ਸਿੰਘ ਨੇ ਦੱਸਿਆ ਕਿ ਮਿਤੀ 25 ਫਰਵਰੀ 2025 ਨੂੰ ਸਾਂਝੇ ਪਿੰਡ ਮੋਲਾ ਸਿੰਘ ਦੋਸ਼ੀਆਨ ਅਲਬੱਦੀ ਸਿੰਘ, ਗੁਰਪ੍ਰੀਤ ਸਿੰਘ ਪੁੱਤਰ ਗੁਰਪਾਲ ਸਿੰਘ, ਲਵਪ੍ਰੀਤ ਸਿੰਘ ਪੁੱਤਰ ਜਗਤਾਰ ਸਿੰਘ, ਸੁਖਦੇਵ ਸਿੰਘ ਪੁੱਤਰ ਗੁਰਦੇਵ ਸਿੰਘ ਵਾਸੀ ਖੋਲਾ ਦਲ ਸਿੰਘ ਵਾਲੀ ਮਨੀ ਪੁੱਤਰ ਵਿਅਕਤੀ ਸਾਥੇ ਘਰ ਆ ਕੇ ਗਾਲੀ ਗਲੋਚ ਕਰਨ ਲੱਗੇ ਤੇ ਪਿਛਤੋਲ ਦਾ ਫਾਇਰ ਕੀਤਾ ਜੋ ਮੇਰੀ ਖੱਬੀ ਲੱਤ 'ਤੇ ਲੱਗਾ। ਜ਼ਰਮਲ ਸਿੰਘ ਨੇ ਦੱਸਿਆ ਕਿ ਉਸ ਦਾ ਇਲਾਜ ਗੁਰੂ ਗੋਬਿੰਦ ਸਿੰਘ ਮੈਡੀਕਲ ਕਾਲਜ ਫਰੀਦਕੋਟ 'ਚ ਚੱਲ ਰਿਹਾ ਹੈ। ਇਸ ਮਾਮਲੇ ਦੀ ਜਾਚ ਕਰ ਕੇ ਸਹਾਇਕ ਬਾਇਓਮੈਟਰ ਸਿੰਘ ਨੇ ਦੱਸਿਆ ਕਿ ਪੁਲਸ ਨੇ ਸ਼ਿਕਾਇਤਕਰਤਾ ਤੇ ਬਿਆਨਾਂ 'ਤੇ ਉਕਤ ਦੋਸ਼ੀਆਨ ਖਿਲਾਫ਼ ਮਾਮਲਾ ਦਰਜ ਕਰ ਲਿਆ ਗਿਆ ਹੈ।

ਸਨੁੱਧ ਸੁਖਜੀਤ ਸਿੰਘ ਜੈਲੀ ਐਡਵੋਕੇਟ ਦੇ ਸਾਲਸੀ ਟ੍ਰਿਬਿਊਨਲ/ਇਕਮਾਰਤ ਸਾਲਸੀ, ਜਲੰਧਰ

ਕੋਲਕਾਤਾ ਸਾਲਸੀ ਟ੍ਰਿਬਿਊਨਲ ਵਿੱਚ, ਕੋਲਕਾਤਾ ਸਾਲਸੀ ਟ੍ਰਿਬਿਊਨਲ 1956 ਤਹਿਤ ਵਿਦੇਸ਼ ਆਉਂਦੇ ਆਧਾਰ, ਜਿਸ ਦਾ ਮੁੱਖ ਦਫ਼ਤਰ ਜਲੰਧਰ, ਸਿੰਘ ਚਮਕੌਰ ਵਿਖੇ, 37, ਜੀ ਟੀ ਟਰੱਕ ਸਟੇਸ਼ਨ ਦੇ ਮੈਂਚ ਆਈ ਡੀ ਰੋਡ ਸਥਾਪਣ 'ਚ ਇੱਕ ਸ਼ਖਸ਼ਾਤ ਦਫ਼ਤਰ ਲੱਭਕੇ ਜਲੰਧਰ ਵਿੱਚ, ਵਿਆਹਿਤ ਗਠਿਤ ਆਟਾਨੀ ਗਾਰੀ। ਇੰਜਿਨ ਖ਼ਾਮ

- ਸ਼ਰਿੰਦਰ ਕੌਰ ਪਤਨੀ ਸੀ ਸੇਵਾ ਸਿੰਘ, ਮੰਚ ਰੋ ਗਈ, ਰਾਚੀ ਉਸ ਦੇ ਕਾਨੂੰਨੀ ਵਾਦਾਂ
- ਹਰਪ੍ਰੀਤ ਸਿੰਘ ਪੁੱਤਰ ਸੀ ਸੇਵਾ ਸਿੰਘ
- ਮਨੁਪ੍ਰੀਤ ਸਿੰਘ ਪੁੱਤਰ ਸੇਵਾ ਸਿੰਘ
- ਮਨੁਪ੍ਰੀਤ ਸਿੰਘ ਪੁੱਤਰ ਸੇਵਾ ਸਿੰਘ
- ਚਮਕੌਰ ਸਿੰਘ ਪੁੱਤਰ ਕਲਕਾਤਾ ਸਿੰਘ ਸਾਰੇ ਵਾਸੀ ਪਿੰਡ ਅਲੀਪੁਰ, ਪਿੰਡ ਤੇ ਡਾਕਘਾਟਾ ਕੁਕੁਭ ਪਿੰਡ, ਤਹਿ. ਆਉਂ ਜ਼ਿਲ੍ਹਾ ਜਲੰਧਰ-144024
- ਹਰਵਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਸੀ ਸੇਵਾ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਕੋਟ ਵਾਲਾ, ਜ਼ਿਲ੍ਹਾ ਜਲੰਧਰ-144024

ਉਕਤ ਪਾਟੀਆਂ ਵਿਚਾਲੇ ਵਿਚਾਲੇ ਦੇ ਬੇਨਿਵੇਦੀ ਵਾਦਘੋਰੀ ਨੂੰ ਰਜਿਸਟਰਡ ਡਾਕ ਰਾਹੀਂ ਭੇਜ ਕੇ ਸੇਵਾ ਸਿੰਘ ਪੁੱਤਰ ਵਾਲੇ ਸਥਾਪਕਾਂ ਨੇ 1 ਨੂੰ ਡੀਐਚਐਸਐਮ ਨਿੰਦਾ ਵਿਚੋਂ ਨਿਰਾਸ਼ਤਾ ਨਾਲ ਪਾਸਿਆਂ ਆ ਗਿਆ ਉਸ ਤੋਂ ਬਚੋਂ ਹੋ ਗਿਆ ਤੇ ਸੁਖਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਦੇ ਅਧਾਰ ਪਾਟੀ ਕੀਤੀਆਂ ਚੋਰੀਆਂ ਅਤੇ ਸਿਕਾਫ਼, ਦੁਬਾਰੀ ਵਾਚ ਵਿੱਚ ਵਾਦਘੋਰੀ ਨੂੰ ਨਿੰਦਾ ਕੀਤੀ ਗਈ। ਵਾਦਘੋਰੀ ਨੇ 2 ਤੇ 3 ਨੂੰ ਡੀਐਚਐਸਐਮ ਵੱਲੋਂ ਚੋਰੀ ਡਾਕ ਵਿਚਕਾਰ ਕਰ ਦਿੱਤਾ ਹੈ। ਇਹੀ ਨਾਲ ਵਾਦਘ ਆ ਚਾਏ ਅਤੇ ਸੁਖਜੀਤ ਵਾਦਘੋਰੀ ਨੂੰ ਡੀਐਚਐਸਐਮ ਪਾਟੀ ਨਹੀਂ ਦੇ ਕੇ, ਅਣਪਛਾਤ ਸੁਖਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਅਤੇ ਸਿਕਾਫ਼। ਇਸ ਤੋਂ ਪਿੱਛਤੋਲ ਨੇ ਵਾਦਘੋਰੀਆਂ ਦੀ ਸਾਵਠਾਰੀ 'ਚ ਅਤੇ ਸੁਖਜੀਤ ਦੇ ਟ੍ਰਿਬਿਊਨਲ ਸਾਹਮਣੇ ਪੇਸ਼ ਹੋਣ ਤੋਂ ਕੋਰੀ ਕਰਵਾ ਕੇ ਹਨ। ਇਕ ਵੀ ਸੁਖਜੀਤ ਵਾਦਘੋਰੀ ਨੂੰ ਇਕ ਹੋਰ ਮੌਕਾ ਵਧਾ ਲਈ ਇਹ ਕੁਕਰ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਨੂੰ ਵਿਦੇਸ਼ ਦੇ ਅਰਜ਼ 'ਚ ਆਪਣੇ ਵਾਦਘੋਰੀ ਅਤੇ ਇਤਿਹਾਸ ਪੇਸ਼ ਕਰਨ ਲਈ ਅਥਵਾ 'ਚ ਪ੍ਰਦਰਸ਼ਨ ਰਾਹੀਂ ਸੁਚਿੱਕ ਕੀਤਾ ਜਾਵੇ। ਤੁਰੰਤ ਸੁਖਜੀਤ ਵਾਦਘੋਰੀ ਨੂੰ ਆਪਣੇ ਇਤਿਹਾਸ ਅਤੇ ਵਾਦਘੋਰੀ, ਜੇਕਰ ਵੀ ਤਨ ਤਾਂ ਵਾਦਘ ਕਰਨ ਲਈ 02.04.2025 ਤੋਂ ਦੁਪਹਿਰ 1.00 ਘੰਟੇ ਤੱਕ ਸਾਰੇ ਆਪਣੇ ਪੁਲੀਸੀਆਂ ਜਾਂ ਵਕੀਲ ਰਾਹੀਂ ਸਾਲਸੀ ਸਨੁੱਧ ਕੋਰ ਵਰਨ ਕੀਤਾ। ਨਿੰਦਾ ਕਰਦਿਆਂ, ਜਲੰਧਰ ਵਿੱਚ ਪੇਸ਼ ਹੋਣ ਦੀ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ। ਪੁਲਿਸੀਆਂ 'ਚ ਸ਼ਾਮਲ 'ਚ ਅਫ਼ਸਰ ਗਿਰਦਾ 'ਤੇ ਤੁਰਾਫ਼ ਵਿਚੋਂ ਇਤਿਹਾਸ ਕਾਰਵਾਈ ਕਰ ਦਿੱਤੀ ਜਾਵੇਗੀ।

ਮਿਤੀ : 27.02.2025
ਸਨੁੱਧ ਸਿੰਘ ਜੈਲੀ
ਜਲੰਧਰ

ਪਬਲਿਕ ਨੋਟਿਸ

ਬਾ ਆਵਾਜ਼ ਸੀ ਲੱਖਵਿੰਦਰ ਸਿੰਘ ਸਹਾਇਕ ਕੁਲਵਿੰਦਰ ਦਰਜਾ ਪਹਿਲਾ (ਨਾਇਬ ਤਹਿਮਲਤਾ ਮਹਿਲ ਕਲਾਂ) ਦਰਬਾਰ ਵੱਲੋਂ ਭਾਗੀ ਪਤਨੀ ਹਰਬੰਸ ਸਿੰਘ ਪੁੱਤਰ ਕਵਾ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਮਹਿਲ ਖੁਦਰ, ਤਹਿਮਲ ਮਹਿਲ ਕਲਾਂ, ਜ਼ਿਲ੍ਹਾ ਬਰਨਾਲਾ

ਭਾਸ਼ਾ ਆਮ ਪਬਲਿਕ ਵਿਚ: ਮਾਨ ਚਿੰਤਾਵਿੱਚ ਵਿੱਚ ਨੌਜਵਾਨਾਂ ਦੀ ਤੁਰੰਤੀ ਕਰਨ ਲੱਗੀ ਹੋਰ ਆਮ ਖਾਸ ਨੂੰ ਇਸ ਅਥਵਾ ਇਤਿਹਾਸ ਰਾਹੀਂ ਸੁਚਿੱਕ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਵਰਕਾਰ ਕਰਕੇ ਭਾਗੀ ਪਤਨੀ ਹਰਬੰਸ ਸਿੰਘ ਪੁੱਤਰ ਕਵਾ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਮਹਿਲ ਖੁਦਰ, ਤਹਿਮਲ ਮਹਿਲ ਕਲਾਂ, ਜ਼ਿਲ੍ਹਾ ਬਰਨਾਲਾ

ਮਿਤੀ : 25/02/2025 ਨੂੰ ਆਵਾਜ਼ ਕਲਾਂ-ਨੌਜਵਾ ਮੌਕੇ ਅਲੋਕਤਾ ਅਥਵਾ ਸੁਚਿੱਕ ਕੀਤਾ ਜਾਂਦਾ ਹੈ। ਸਹਾਇਕ ਕੁਲਵਿੰਦਰ ਦਰਜਾ ਪਹਿਲਾ ਕਲਾਂ-ਨੌਜਵਾ ਤਹਿਮਲਤਾ ਮਹਿਲ ਕਲਾਂ ਨੰਬਰ 302/ ਸੰਭਾਰ-2 ਮਿਤੀ : 25.02.2025

ਸੱਜਣ ਗੁਮਰ ਦੀ ਤਰ੍ਹਾਂ ਹੋਰਨਾਂ ਕਾਤਲਾਂ ਨੂੰ ਵੀ ਫੜਦੀਆਂ ਸਜ਼ਾਵਾਂ ਤੁਰੰਤ ਮਿਲਣ ' ਮਾਨ